



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Dec/202526/16**DATED:** 09/01/2026Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Dec/202526/16 dated 09/01/2026 of Norms Committee - IV for the year 2025-26 was held on 09/01/2026 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Dineshnarain Mathur, Technical Consultant	DGFT
3	Sh. Nand Lal, Technical Consultant	DGFT
4	Sh. Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Dec/202526/16
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Case Status	Case Deferred
Party Name	SUDARSHAN GUJARAT MFG PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003464AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Certificate of Analysis (COA) of the export item indicating percentage purity. • Certificate of Analysis (COA) of the import item from the foreign supplier indicating percentage purity. • Stage-wise process details along with wastages. The case stands deferred.	

Case No.	2 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	SUDARSHAN GUJARAT MFG PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003465AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. Upon examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Complete and balanced chemical reaction with molar weight and % yield on molar basis. • Chemical Index (CI) Number of export items. The case stands deferred.	

Case No.	3 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	SUDARSHAN GUJARAT MFG PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003468AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. Upon examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Complete and balanced chemical reaction with molar weight and % yield on molar basis. • Chemical Index(CI) Number of export item. The case stands deferred.	

Case No.	4 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	GEREME INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00003312AM25
RA File Number	052304000047 AM19
Licence No and Date	0510406380/09/05/2018
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm was asked via letter dated 24.09.2025 to furnish the following information: • To give correct weight of Export item and calculation of actual requirement raw materials (both imported and indigenous) for the manufacture of export item. • Current production/ consumption data indicating export in sq. feet and also weight in kg terms, duly certified by Chartered accountant. Further, after examination and based on recommendation of technical authority, it was found that the firm did not submit point wise and proper information. After detailed deliberation, the committee decided to ask the firm to appear for personal hearing through virtual mode for discussion on the requirement of import items for making export item. The case stands deferred.	

Case No.	5 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	GEREME INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00003318AM25
RA File Number	052304000265 AM19
Licence No and Date	0510407845/19/09/2018
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm was asked via letter dated 24.09.2025 to furnish the following information: - To give correct weight of Export item and calculation of actual requirement raw materials (both imported and indigenous) for the manufacture of export item. - Current production/ consumption data indicating export in sq.feet and also weight in kg terms, duly certified by Chartered accountant. Further, after examination and based on recommendation of technical authority, it was found that the firm did not submit point wise and proper information. After detailed deliberation, the committee decided to ask the firm to appear for personal hearing through virtual mode for discussion on the requirement of import items for making export item. The case stands deferred.	

Case No.	6 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	MANI AGRO CHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM REVIW00001244AM26		
RA File Number	322404000137 AM20		
Licence No and Date	3210079479/13/04/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty.	Import item	Qty Recommended

Magnesium Sulphate (Heptahydrate)	1 kg.	Magnesium Oxide (MgO 85% Min Size 200 Mesh)	0.1965 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP			

Case No.	7 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	MALLOW INTERNATIONAL		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM REVIW00000660AM26		
RA File Number	322404000028 AM21		
Licence No and Date	3210079629/29/07/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and taking cue from the approved norms in NC Meeting No- NC/4/MEET/Jun/202526/4 dated 27/06/2025 Advance Authorization No- 3211006690 dated 26.04.2024 the committee decided to approve the ad-hoc norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
FINE BONE CHINA PRINTED MUGS	5000 Nos.	FINE BONE CHINA PLAIN WHITE MUGS	5225 Nos.
Note: - The size and quality of import and export mugs should be matched with each other.			
The RA concerned may take necessary action, subject to compliance with other usual conditions on FTP and HBP.			

Case No.	8 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00004684AM26
RA File Number	05AA04055713 AM22
Licence No and Date	0511003694/16/07/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., Spearmint Oil, has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions of Para 4.11 of FTP-2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to request the firm to appear for a personal hearing along with all relevant technical documents to explain the case.

The case stands deferred.

Case No.	9 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00002070AM25
RA File Number	03AA040127979 AM22
Licence No and Date	0311009061/01/12/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	10 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00004936AM26
RA File Number	08AX04000558 AM22
Licence No and Date	0811004318/08/03/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred	

Case No.	11 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00004685AM26
RA File Number	05AX04000070 AM23
Licence No and Date	0511011874/20/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., Spearmint Oil, has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible item under self-declaration basis)of Para 4.11 of FTP -2023. After detailed deliberations and based on the recommendations of the Technical Authority, theCommittee decided to direct the firm to appear for a personal hearing along with relevant supporting technical documents to explain the case. The case stands deferred.	

Case No.	12 / NC/4/MEET/Dec/202526/16										
Case Status	Case Approved										
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026										
HQ File Number	HQRNORM REVIW00003330AM26										
RA File Number	52AX04001619 AM23										
Licence No and Date	5211003161/02/09/2022										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and taking cue from recommendation of the Department of Biotechnology letter No-PID-13011(15)/1/2021-PPB-DBT (14648 DATED 29.09.2025), and based on recommendation of technical authority, the committee decided to fix the norms as under:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>PARAHIT-F DEVICE</td><td></td><td>1</td><td>ANTI MOUSE IgG GOAT</td><td>10.863 Grams</td></tr></table>		Export Item	Quantity	Sl. No.	Import item	Qty. Recommended	PARAHIT-F DEVICE		1	ANTI MOUSE IgG GOAT	10.863 Grams
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended							
PARAHIT-F DEVICE		1	ANTI MOUSE IgG GOAT	10.863 Grams							

TEST KIT [1 KIT FOR 25 TESTS] RAPID DIAGNOSTICS TEST KIT	12502500 Nos. Test (500100 kits) (1kit for 25 tests)	2	MAB TO P FALCIPARUM FOR NCM MALARIA K	3.647 Grams
		3	MAB FOR P FALCIPARUM COLLOIDAL GOLD REAGENT	1.711 Grams
		4	MOUSE IgG PURIFIED	0.856 Grams
		5	CONJUGATE RELEASING PAD GR-6615-21MM X 500 FT PARAH	167811 Feet
		6	CONJUGATE RELEASING PAD10MM, GRADE 6615	167811 Feet
		7	SAMPLE PAD GRADE 238 SIZE 12MM X 100M	55567 Meter
		8	ABSORBENT PAD FOR RAPID TEST22MM X 50 MTR-CF5	55567 Meter
		9	DIS SAFTY SEAL LANCETS[PACK OF 25] & [PACK OF 10]	1,25,02,500 Nos.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	13 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00000334AM26
RA File Number	08AX04001114 AM23
Licence No and Date	0811006190/03/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export item: Optical Whitening Agent CI Fluorescent Brightener 264 (Lemonite BFA) Assay 20% Qty.: 15000 KILOGRAMS (Kg)	

Import items:

S. No;	Item description	Qty. Recommended
1	Cyanuric Chloride	0.0552 kg per kg of export
2	Aniline 2,5 Disulphonic Acid	0.0378 kg per kg of export
3	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.0553 kg per kg of export
4	DIETHANOLAMINE	0.0305 kg per kg of export
5	POLYETHYLENE GLYCOL	0.3230 kg per kg of export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	14 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00000254AM26
RA File Number	05AX04001850 AM23
Licence No and Date	0511015251/12/10/2022

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- Certificate of Analysis (COA) report giving composition of the export and also COA of import item, giving chemical name of it.
- Specific name of export item and to give quantity in Kg terms, indicating net content of import items.
- To indicate calculation of requirement of both imported and indigenous items based on composition and accordingly, to fill correct figures in 4 E table and quantity Indigenous items.
- Specific end use of Fire Extinguisher.

The case stands deferred.

Case No.	15 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00003331AM26
RA File Number	52AX04001723 AM23
Licence No and Date	5211003876/03/01/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and taking cue from recommendation of the Department of Biotechnology letter No-PID-13011(15)/1/2021-PPB-DBT (14648 DATED 29.09.2025), and based on recommendation of technical authority, the committee decided to fix the norms as under:

Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
PARAHIT-F DEVICE TEST KIT [1 KIT FOR 25 TESTS] RAPID DIAGNOSTICS TEST KIT [FOR MALARIA]	12501250Nos.Test (500050 kits) (1kit for 25 tests)	1	ANTI MOUSE IgG GOAT	10.863 Grams
		2	MAB TO P FALCIPARUM FOR NCM MALARIA K	3.647 Grams
		3	MAB FOR P FALCIPARUM COLLOIDAL GOLD REAGENT	1.711 Grams
		4	MOUSE IgG PURIFIED	0.856 Grams
		5	CONJUGATE RELEASING PAD GR-6615-21MM X 500 FT PARAH	167811 Feet
		6	CONJUGATE RELEASING PAD10MM, GRADE 6615	167811 Feet
		7	SAMPLE PAD GRADE 238 SIZE 12MM X 100M	55567 Meter
		8	ABSORBENT PAD FOR RAPID TEST22MM X 50 MTR-CF5	55567 Meter
		9	DIS SAFTY SEAL LANCETS [PACK OF 25] & [PACK OF 10]	1,25,01,250Nos.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	16 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00004687AM26
RA File Number	05AX04003222 AM23
Licence No and Date	0511017302/13/02/2023
Norms Committee Decision: The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., Spearmint Oil and Anethole , has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible items under self-declaration basis) of Para 4.11 of FTP-2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to appear for a personal hearing along with relevant supporting technical documents to explain the case. The case stands deferred.	

Case No.	17 / NC/4/MEET/Dec/202526/16			
Case Status	Case Approved			
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026			
HQ File Number	HQRNORM REVIW00005022AM26			
RA File Number	52AX04001825 AM23			
Licence No and Date	5211004524/31/03/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and taking cue from recommendation of the Department of Biotechnology letter No-PID-13011(15)/1/2021-PPB-DBT (14648 DATED 29.09.2025), and based on recommendation of technical authority, the committee decided to fix the norms as under:				
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
PARAHIT-F DEVICE		1	ANTI MOUSE IgG GOAT	10.863 Grams

TEST KIT [1 KIT FOR 25 TESTS] RAPID DIAGNOSTICS TEST KIT [FOR MALARIA]	12501250Nos.Test (500050 kits) (1kit for 25 tests)	2	MAB TO P FALCIPARUM FOR NCM MALARIA K	3.647 Grams
		3	MAB FOR P FALCIPARUM COLLOIDAL GOLD REAGENT	1.711 Grams
		4	MOUSE IgG PURIFIED	0.856 Grams
		5	CONJUGATE RELEASING PAD GR-6615-21MM X 500 FT PARAH	167811 Feet
		6	CONJUGATE RELEASING PAD10MM, GRADE 6615	167811 Feet
		7	SAMPLE PAD GRADE 238 SIZE 12MM X 100M	55567 Meter
		8	ABSORBENT PAD FOR RAPID TEST22MM X 50 MTR-CF5	55567 Meter
		9	DIS SAFTY SEAL LANCETS [PACK OF 25] & [PACK OF 10]	1,25,01,250Nos.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP				

Case No.	18 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000056AM24
RA File Number	03AX04000003 AM24
Licence No and Date	0311022674/10/04/2023
Norms Committee Decision:	
P.	
The committee considered the case as per the agenda and noted that the firm not appeared before NC for personal hearing but submit all the technical details. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

Export Item	Qty	Import item	Qty. Recommended
SILTHIOFAM TECHNICAL	1Kg	3-TRIMETHYLSILANYL-PROPYNOIC ACID ALLYLAMIDE (ATPA)	1.54 kg.
		3-CHLORO-2 BUTANONE	2.66 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	19 / NC/4/MEET/Dec/202526/16	
Case Status	Case Approved	
Party Name	KHYATI CHEMICALS PVT LTD	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026	
HQ File Number	HQRNORM REVIW00000331AM26	
RA File Number	08AX04002237 AM23	
Licence No and Date	0811007846/12/04/2023	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export item: Optical Brightening Agent CI FlourescentBrightner 85 (OBA 872.84)(Active Component 80.63% as per COA)		
Qty.: 128000 KILOGRAMS (Kg)		
Import items:		
S. No;	Item description	Qty. Recommended
1	Cyanuric Chloride	0.379 kg per kg of export
2	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.380 kg per kg of export
3	Aniline oil	0.184 kg per kg of export
4	Monoethanolamine	0.125 kg per kg of export
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	20 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00000448AM26
RA File Number	08AX04002176 AM23
Licence No and Date	0811007987/26/04/2023
Norms Committee Decision: T The committee considered the case as per the agenda and based on recommendation of the technical authority, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following: • Central Insecticides Board(CIB) registration of export item with approved composition. • Certificate of Analysis (COA) of import item from foreign supplier showing % assay. • Chemistry involved with mol weight and % yield. • Specific gravity of import and export item. The case stands deferred.	

Case No.	21 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00000449AM26
RA File Number	08AX04000730 AM24
Licence No and Date	0811008818/20/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following: • Central Insecticides Board(CIB) registration of export item with approved composition. • Certificate of Analysis (COA) of import item from foreign supplier showing % assay. • Chemistry involved with mol weight and % yield. • Specific gravity of import and export item.	

The case stands deferred.

Case No.	22 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00000688AM26
RA File Number	03AX04003508 AM24
Licence No and Date	0311028523/07/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the copy of shipping bills indicating export of different moles of export item with quantity indicated in the reply. The case stands deferred.	

Case No.	23 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	GRAPHITE FOILS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00007181AM24
RA File Number	05AX04002551 AM24
Licence No and Date	0511022454/04/12/2023
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to an engineering item, for which Norms Committee-2 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-2 for fixation of norms. The case stands deferred.	

Case No.	24 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	BEE CHEMS		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00007368AM24		
RA File Number	06AX04000275 AM24		
Licence No and Date	0611002361/12/12/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm’s representative appeared before norms committee and explain the case. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export description	Qty	Import Description	Qty. recommended
LITHIUM SILICATE	20000 Kg	LITHIUM HYDROXIDE MONOHYDRATE	1200 kg.
Lithium Hybrid Silicate	10000 Kg	LITHIUM HYDROXIDE MONOHYDRATE	560 Kg.
Lithium Nitrate	10000 Kg	LITHIUM HYDROXIDE MONOHYDRATE	1600 Kg.
Lithium Chloride Anhydrous Powder	909 Kg	LITHIUM HYDROXIDE MONOHYDRATE	941.724 Kg.
Lithium Bromide Anhydrous Powder	1818 Kg	LITHIUM HYDROXIDE MONOHYDRATE	925.362 Kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	25 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM REVIW00004686AM26
RA File Number	05AX04002670 AM24
Licence No and Date	0511022612/12/12/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and observed that the nature of the export item, i.e., Menthol, has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(ineligible list of item under self-declaration) of Para 4.11 of FTP-2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to direct the firm to appear for a personal hearing along with relevant supporting technical documents to explain the case.

The case stands deferred.

Case No.	26 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00007477AM24
RA File Number	03AX04004196 AM24
Licence No and Date	0311029487/20/12/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has submitted incomplete proper reply as asked vide letter dated 14.12.2025. Therefore, the committee decided to ask again the firm to furnish the % active content of export item also.	
The case stands deferred.	

Case No.	27 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00007517AM24
RA File Number	06AX04000286 AM24
Licence No and Date	0611002375/21/12/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm's representative appeared before norms committee and explain the case. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

Export description	Qty	Import Description	Qty. recommended
LITHIUM SILICATE	20000 Kg	LITHIUM HYDROXIDE MONOHYDRATE	1200 Kg.
Lithium Potassium Silicate	22223 Kg	LITHIUM HYDROXIDE MONOHYDRATE	738.25 Kg.
Lithium Nitrate	5000 Kg	LITHIUM HYDROXIDE MONOHYDRATE	800.0 Kg.
Lithium Chloride Anhydrous Powder	909 Kg	LITHIUM HYDROXIDE MONOHYDRATE	937.18 Kg.
Lithium Bromide Anhydrous Powder	1818 Kg	LITHIUM HYDROXIDE MONOHYDRATE	925.362 Kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	28 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00008088AM24
RA File Number	08AX04001862 AM24
Licence No and Date	0811010547/22/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and it was observed that the firm has not attach the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the “complete chemistry with molar weight and yield”. The case stands deferred.	

Case No.	29 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026

HQ File Number	HQRNORM REVIW00000450AM26
RA File Number	08AX04002156 AM24
Licence No and Date	0811010901/28/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following: • Central Insecticides Board(CIB) registration of export item with approved composition. • Certificate of Analysis (COA) of import item from foreign supplier showing % assay. • Chemistry involved with mol weight and % yield. • Specific gravity of import and export item. The case stands deferred.	

Case No.	30 / NC/4/MEET/Dec/202526/16								
Case Status	Case Approved								
Party Name	GANGA RASAYANIE PVT LTD								
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026								
HQ File Number	HQRNORM APPLY 00009218AM24								
RA File Number	03AX04005659 AM24								
Licence No and Date	0311032348/19/03/2024								
Norms Committee Decision:									
The committee considered the case as per the agenda and other relevant papers and noted that firm’s representative appeared for personal hearing and explained their case in detail. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:									
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Aromatic Solvent (Garasol 200)</td><td>1 MT</td><td>Heavy Aromatic</td><td>1.05 MT</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended	Aromatic Solvent (Garasol 200)	1 MT	Heavy Aromatic	1.05 MT
Export Item	Qty	Import item	Qty. Recommended						
Aromatic Solvent (Garasol 200)	1 MT	Heavy Aromatic	1.05 MT						
Note: - Boiling range of Export item should be 200-320 Degree and Import item 180-360 Degree C.									
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.									

Case No.	31 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved

Party Name	GANGA RASAYANIE PVT LTD										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026										
HQ File Number	HQRNORM APPLY 00009389AM24										
RA File Number	03AX04006058 AM24										
Licence No and Date	0311032616/30/03/2024										
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that firm's representative appeared for personal hearing and explained their case in detail. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty</th> <th>Import item</th> <th>Qty. Recommended</th> </tr> </thead> <tbody> <tr> <td>Aromatic Solvent (Garasol 150)</td> <td>1 MT</td> <td>Heavy Aromatic</td> <td>1.05 MT</td> </tr> </tbody> </table> Note: - Boiling range of Export item should be 160-320 Degree and Import item 180-360 Degree C. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP				Export Item	Qty	Import item	Qty. Recommended	Aromatic Solvent (Garasol 150)	1 MT	Heavy Aromatic	1.05 MT
Export Item	Qty	Import item	Qty. Recommended								
Aromatic Solvent (Garasol 150)	1 MT	Heavy Aromatic	1.05 MT								

Case No.	32 / NC/4/MEET/Dec/202526/16														
Case Status	Case Approved														
Party Name	BEE CHEMS														
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026														
HQ File Number	HQRNORM APPLY 00000429AM25														
RA File Number	06AX04000032 AM25														
Licence No and Date	0611002634/25/04/2024														
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared before norms committee and explain the case. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: <table border="1"> <thead> <tr> <th>Export description</th> <th>Qty</th> <th>Import Description</th> <th>Qty. recommended</th> </tr> </thead> <tbody> <tr> <td>Lithium Nitrate</td> <td>5000 Kg</td> <td>Lithium Hydroxide Monohydrate</td> <td>800 Kg.</td> </tr> <tr> <td>Lithium Sulphate</td> <td>1280 Kg</td> <td>Lithium Hydroxide Monohydrate</td> <td>998.4 Kg.</td> </tr> </tbody> </table>				Export description	Qty	Import Description	Qty. recommended	Lithium Nitrate	5000 Kg	Lithium Hydroxide Monohydrate	800 Kg.	Lithium Sulphate	1280 Kg	Lithium Hydroxide Monohydrate	998.4 Kg.
Export description	Qty	Import Description	Qty. recommended												
Lithium Nitrate	5000 Kg	Lithium Hydroxide Monohydrate	800 Kg.												
Lithium Sulphate	1280 Kg	Lithium Hydroxide Monohydrate	998.4 Kg.												

Lithium Silicate	20000 Kg	Lithium Hydroxide Monohydrate	1200.0 Kg.
Lithium Potassium Silicate	44440 Kg	Lithium Hydroxide Monohydrate	1476.30 Kg.
Lithium Chloride Anhydrous Powder	1818 Kg	Lithium Hydroxide Monohydrate	1874.36 Kg.
Lithium Bromide Anhydrous Powder	3636 Kg	Lithium Hydroxide Monohydrate	1850.72 Kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	33 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000820AM25
RA File Number	06AX04000073 AM25
Licence No and Date	0611002688/20/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm's representative appeared before norms committee and explain the case. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export description	Qty	Import Description	Qty. recommended
Lithium Nitrate	5000 Kg	Lithium Hydroxide Monohydrate	800 kg.
Lithium Sulphate Anhydrous Powder	1280 Kg	Lithium Hydroxide Monohydrate	998.4 kg.
Lithium Silicate	20000 Kg	Lithium Hydroxide Monohydrate	1200 kg.
Lithium Potassium Silicate	44440 Kg	Lithium Hydroxide Monohydrate	1476.30 kg.
Lithium Chloride Anhydrous Powder	1818 Kg	Lithium Hydroxide Monohydrate	1874.36 kg.
Lithium Bromide Anhydrous Powder	4718 Kg	Lithium Hydroxide Monohydrate	2401.46 Kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	34 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001188AM25
RA File Number	03AX04000994 AM25
Licence No and Date	0311034454/07/06/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item: New V FLEX UV PRINTING INK IN VARIOUS COLORS (PIGMENT 13.5% +/- 5% AND SOLID CONTENT 76.5 % +/- 5 %)

Qty.: 1. Kg

Import Item

S. No.	Description of Items	Qty. Recommended per Kg
1	Organic Pigment	0.1326
2	DPGDA (DIPROPYLENE GLYCOL DIACRYLATE) MIRAMER M222	0.1326
3	EBECRYL 7100(Polymeric Amino Acrylate in 1,6 Hexanediol Diacrylate)	0.2041
4	BUTYLATED HYDROXY TOULENE	0.0029
5	2,4-DIETHYL-9H-THIOXANTHEN-9-1 (DETX)	0.0250
6	EFFULGENCE-510 (NPAL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO, O) ALUMINIUM	0.0140
7	MIRAMER M200 (HDDA)1,6 HEXANEDIOL DIACRYLATE)	0.1445

8	EFKA 4701	0.0450
9	TMPEOTA - EBECRYL 160	0.0290
10	TEGO AIREX 920	0.0045
11	SOLSPERSE 5000S (Active Polymeric Dispersant) (100% Active Pigmentary Synergist)	0.0030
12	POLYESTER ACRYLATE - P	0.1986
13	PHOTOINITIATOR 389	0.0246
14	METHYL-2-BENZOYLBENZOATE (OMBB)	0.0860
15	INK CARTRIDGE R1.11 BLACK ASSEMBLED	Net to net with accountability clause
16	PISTON FOR INK CARTRIDGE R1.11 BLACK	Net to net with accountability clause

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	35 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001339AM25
RA File Number	34AX04000231 AM25
Licence No and Date	3411005049/14/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and it was observed that the firm has not furnished the % Molybdenum content in import item. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following: • Bill of Entry indicating % Molybdenum content in import item. The case stands deferred.	

Case No.	36 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001618AM25
RA File Number	03AX04001523 AM25
Licence No and Date	0311035025/28/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	37 / NC/4/MEET/Dec/202526/16								
Case Status	Case Approved								
Party Name	GANGA RASAYANIE PVT LTD								
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026								
HQ File Number	HQRNORM APPLY 00001624AM25								
RA File Number	03AX04001468 AM25								
Licence No and Date	0311035037/28/06/2024								
Norms Committee Decision:									
The committee considered the case as per the agenda and other relevant papers and noted that firm’s representative appeared for personal hearing and explained their case in detail. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:									
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Aromatic Solvent (Garasol 150)</td><td>1 MT</td><td>Heavy Aromatic</td><td>1.05 MT</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended	Aromatic Solvent (Garasol 150)	1 MT	Heavy Aromatic	1.05 MT
Export Item	Qty	Import item	Qty. Recommended						
Aromatic Solvent (Garasol 150)	1 MT	Heavy Aromatic	1.05 MT						
Note: - Boiling range of Export item should be 200-320 Degree and Import item 180-360 Degree C.									
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.									

Case No.	38 / NC/4/MEET/Dec/202526/16								
Case Status	Case Approved								
Party Name	GANGA RASAYANIE PVT LTD								
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026								
HQ File Number	HQRNORM APPLY 00001672AM25								
RA File Number	03AX04001469 AM25								
Licence No and Date	0311035086/01/07/2024								
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that firm's representative appeared for personal hearing and explained their case in detail. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: <table border="1"> <thead> <tr> <th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr> </thead> <tbody> <tr> <td>Aromatic Solvent (Garasol 200)</td><td>1 MT</td><td>Heavy Aromatic</td><td>1.05 MT</td></tr> </tbody> </table> Note: - Boiling range of Export item should be 200-320 Degree and Import item 180-360 Degree C. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		Export Item	Qty	Import item	Qty. Recommended	Aromatic Solvent (Garasol 200)	1 MT	Heavy Aromatic	1.05 MT
Export Item	Qty	Import item	Qty. Recommended						
Aromatic Solvent (Garasol 200)	1 MT	Heavy Aromatic	1.05 MT						

Case No.	39 / NC/4/MEET/Dec/202526/16								
Case Status	Case Approved								
Party Name	SRI KARMEEN IMPORT & EXPORT								
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026								
HQ File Number	HQRNORM APPLY 00001724AM25								
RA File Number	32AX04000227 AM25								
Licence No and Date	3211007084/03/07/2024								
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: <table border="1"> <thead> <tr> <th>Export Item</th><th>Qty.</th><th>Import item</th><th>Qty. Recommended</th></tr> </thead> <tbody> <tr> <td>1PE (POLYCOATED) BOARD WITH LDPE (GSM-100-400) CONTENTS OF</td><td>314705 Kg.</td><td>COATED BOARD 48025890,48059100, 48109200,48109900,481 01320 OF RELEVANT</td><td>300000 Kg.</td></tr> </tbody> </table>		Export Item	Qty.	Import item	Qty. Recommended	1PE (POLYCOATED) BOARD WITH LDPE (GSM-100-400) CONTENTS OF	314705 Kg.	COATED BOARD 48025890,48059100, 48109200,48109900,481 01320 OF RELEVANT	300000 Kg.
Export Item	Qty.	Import item	Qty. Recommended						
1PE (POLYCOATED) BOARD WITH LDPE (GSM-100-400) CONTENTS OF	314705 Kg.	COATED BOARD 48025890,48059100, 48109200,48109900,481 01320 OF RELEVANT	300000 Kg.						

(1) COATED BOARD - 294117.66KGS (NETWEIGHT)WITH (2)LDPE-		GSM- 100-400	
		LDPE GRANULES	15750kg

Note: - GSM of Import and export will match with each other, as per S. No; 10 of General note for chemicals and allied products of handbook of procedures Voll II

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	40 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001776AM25
RA File Number	06AX04000163 AM25
Licence No and Date	0611002815/05/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm's representative appeared before norms committee and explain the case. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export description	Qty	Import Description	Qty. recommended
Lithium Nitrate	5000 Kg	Lithium Hydroxide Monohydrate	800 kg.
Lithium Sulphate Anhydrous Powder	1280 Kg	Lithium Hydroxide Monohydrate	998.4 kg.
Lithium Silicate	20000 Kg	Lithium Hydroxide Monohydrate	1200 kg.
Lithium Potassium Silicate	22220 Kg	Lithium Hydroxide Monohydrate	738.15 kg.
Lithium Chloride Anhydrous Powder	1818 Kg	Lithium Hydroxide Monohydrate	1874.36 kg.
Lithium Bromide Anhydrous Powder	3195 Kg	Lithium Hydroxide Monohydrate	1626.26 kg.
Lithium Fluoride Anhydrous powder	526 Kg	Lithium Hydroxide Monohydrate	873.16 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	41 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001823AM25
RA File Number	03AX04001701 AM25
Licence No and Date	0311035299/09/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item-1: Offset Printing Ink Transparent White (Containing 5% Pigment +/- 2% and 48% Solid Content +/- 2%)

Qty.: 1 Kg

Import Item:

S. No	Item description	Qty.
1	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.0051
2	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGHVISCOSITY) SOLID RESIN CONTENT 54%+/-2%)	0.889
3	POLYETHYLENE WAX COMPOUND	0.0561
4	COXI-OXIRETARDER	0.0022
5	ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%	0.0200
6	ALKYD RESIN NAMELY LINSEED LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%	0.0400

Export Item-2: Offset Printing Ink Transparent White (Containing 5% Pigment +/- 2% and 48% Solid Content +/- 2%)

Qty.: 1 Kg

Import Item:

S. No	Item description	Qty.
7	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.0051
8	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGHVISCOSITY) SOLID RESIN CONTENT 54%+/-2%)	0.889
9	POLYETHYLENE WAX COMPOUND	0.0561
10	COXI-OXIRETARDER	0.0022
11	ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%	0.0200
12	ALKYD RESIN NAMELY LINSEED LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%	0.0400
13	PACKING MATERIAL : 2.5 KG VACUUM TIN	Net to net with accountability clause

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	42 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001857AM25
RA File Number	52AX04000070 AM25
Licence No and Date	5211008838/10/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and taking cue from recommendation of the Department of Biotechnology letter No-PID-13011(15)/1/2021-PPB-DBT (14648 DATED	

29.09.2025), based on recommendation of technical authority, the committee decided to fix the norms as under:

Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
PARAHIT-F DEVICE TEST KIT [1 KIT FOR 25 TESTS] RAPID DIAGNOSTICS TEST KIT	12502500 Nos.Test (500100 kits) (1kit for 25 tests)	1	ANTI MOUSE IgG GOAT	10.863 Grams
		2	MAB TO P FALCIPARUM FOR NCM MALARIA K	3.647 Grams
		3	MAB FOR P FALCIPARUM COLLOIDAL GOLD REAGENT	1.711 Grams
		4	MOUSE IgG PURIFIED	0.856 Grams
		5	CONJUGATE RELEASING PAD GR-6615-21MM X 500 FT PARAH	167811 Feet
		6	CONJUGATE RELEASING PAD10MM, GRADE 6615	167811 Feet
		7	SAMPLE PAD GRADE 238 SIZE 12MM X 100M	55567 Meter
		8	ABSORBENT PAD FOR RAPID TEST22MM X 50 MTR-CF5	55567 Meter
		9	DIS SAFTY SEAL LANCETS [PACK OF 25] & [PACK OF 10]	1,25,02,500 Nos.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	43 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001945AM25
RA File Number	03AX04001827 AM25
Licence No and Date	0311035522/16/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

S. No.	Description of Export Product	S. No.	Description of Items to be Imported	Qty per Kg
1	Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink) Black (42 % +/- 10% Pigment and 37% +/- 10% Solid Resin) (CI-BK7))	1	Carbon Black	0.42
		2	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.19
		3	Methyl Oleate	0.08
		4	Soya Alkyd -T	0.27
		5	Coxi (Oil Retarder)	0.01
		6	HOB BAM4123 I/K3 A/SL UBERSEE (HOBBOCKS)	Net to net with accountability clause
2	Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink)Yellow (26% +/- 10% Pigment and 40% +/- 10% Solid Resin) (CI PY 174)	7	Organic Pigment Yellow 174	0.26
		8	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.45
		9	Methyl Oleate	0.01
		10	Soya Alkyd -T	0.14
		11	Coxi (Oil Retarder)	0.01
		12	HOB BAM4123 I/K3 A/SL UBERSEE (HOBBOCKS)	Net to net with accountability clause
3	Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink) Red (38% +/-10% Pigment and 29% +/- 10% Solid Resin) (CI R 146)	13	Organic Pigment Red 146	0.38
		14	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.38
		15	Methyl Oleate	0.05

		16	Soya Alkyd -T	0.08
		17	Coxi (Oil Retarder)	0.01
		18	HOB BAM4123 I/K3 A/SL UBERSEE (HOBBOCKS)	Net to net with accountability clause
4	Flushed Pigment (Dispersed in Non Aqueous Media for Printing Ink) Violet (29% +/- 10% Pigment and 37% +/- 10% Solid Resin) (CI V 23)	19	Organic Pigment Violet 23	0.29
		20	Oil Soluble Phenolic Resin Based Grinding Varnish (MO)	0.38
		21	Methyl Oleate	0.04
		22	Soya Alkyd -T	0.16
		23	Coxi (Oil Retarder)	0.01
		24	HOB BAM4123 I/K3 A/SL UBERSEE (HOBBOCKS)	Net to net with accountability clause

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	44 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001948AM25
RA File Number	03AX04001863 AM25
Licence No and Date	0311035524/16/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Product: New V UV PANTONE PAPER PRINTING INK IN VARIOUS COLORS (PIGMENT content 22% +/- 3% AND SOLID CONTENT 78 % +/- 3 %) Qty.: 1 kg	

Import Item:		
S. No.	Description of Items	Qty
1	ORGANIC PIGMENT	0.2273
2	POLYESTER ACRYLATE - D	0.3283
3	POLYESTER ACRYLATE - P	0.3254
4	TALC PC-07	0.0222
5	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.0333
6	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE(TMPE0TA)	0.0278
7	BUTYLATED HYDROXY TOULENE	0.0033
8	SOLSPERSE 39000	0.0412
9	TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0016
10	PACKING MATERIAL: 2.5 KG VACUUM TIN	Net to net with accountability clause
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	45 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001987AM25
RA File Number	03AX04001898 AM25
Licence No and Date	0311035588/18/07/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- A balanced Chemical reaction indicating molecular weight of reactants and products with yield of reaction.
- If only mixing of the raw materials are there, then to give composition with calculation of requirement of raw materials based on composition, indicating net content and wastage separately.
- Calculation of metal content to arrive 12+-2% in the export item.

The case stands deferred.

Case No.	46 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002889AM25
RA File Number	03AX04002294 AM25
Licence No and Date	0311036940/06/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export item: NewV UV FLEX PRINTING INK BLACK (PIGMENT content 22.5% +/- 2% AND SOLID CONTENT 77.5 % +/- 2 %)

Qty.: 1 kg

S. No.	Import item	Qty. in kg
1	CARBON BLACK	0.2040
2	Heliogen® Blue D 7110 F (PB 15:4) /IRGALITE BLUE GLVO	0.0106
3	Hostaperm Violet P-RL (83390) (PV 23)	0.0046
4	AGISYN 2833 (DI PROPLENE GLYCOL DI ACRYLATE)	0.1898
5	AMINE MODIFIED POLYSTER ACRYLATE(EB7100)-58000	0.2200

6	BUTYLATED HYDROXY TOULENE	0.0291
7	2,4-DIETHYL-9H-THIOXANTHEN-9-1 (DETX)	0.0220
8	EFFULGENCE-510 (NPAL)	0.0015
9	HDDA - AGISYN 2816-33480	0.0018
10	TRI NPI 20400	0.0220
11	TMPEOTA - EBECRYL 160	0.0267
12	TEGO AIREX 920-56700	0.0045
13	SOLSPERSE (ACTIVE POLYMERIC DISPERSANT /PIGMENTEARY SYNERGIST)	0.0071
14	POLYESTER ACRYLATE - P	0.1741
15	METHYL-2-BENZOYLBENZOATE (OMBB)	0.0880

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	47 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	VISHNU BARIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002894AM25
RA File Number	09AX04000432 AM25
Licence No and Date	0911007884/06/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export item: BARIUM CARBONATE POWDER	

Qty. 9000 MT

Import item:

S. no	Item description	Qty. recommended
1	BARYTESPOWDER	Deleted procured locally
2	Empty Kraft Paper Bags (Capacity: 25 kgs packing Sack Type: Valved Sack)	Net to net with accountability clause
3	Wood cuts for Pallets (Pine wood pallets) 1000 mm X 1200 mm X 140 mm height size	As par packing policy with accountability clause

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	48 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00002900AM25
RA File Number	05AX04001786 AM25
Licence No and Date	0511027588/06/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
PVC MASTERBATCH	1Kg	1	SUSPENSION GRADE PVC RESIN	0.675 kg.
		2	PHTHALATE PLASTICIZERS	0.335 kg.
		3	PIGMENTS	0.010 kg.
		4	PVC STABILIZER	0.005 kg.

		5	TITANIUM DIOXIDE	0.005 kg.
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	49 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	HINDUSTAN UNILEVER LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003567AM25
RA File Number	03AX04002854 AM25
Licence No and Date	0311037082/09/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination. The case stands deferred.	

Case No.	50 / NC/4/MEET/Dec/202526/16	
Case Status	Case Approved	
Party Name	JINDAL SMI COATED PRODUCTS LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026	
HQ File Number	HQRNORM APPLY 00003570AM25	
RA File Number	03AX04003275 AM25	
Licence No and Date	0311037786/09/10/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:		
Export Item; SELFADHESIVE PAPER (148gsm+/-10%) (CONTAINING THERMAL PAPER IN JUMBO ROLL 70gsm+/-10%)		
Qty.; 5000000 Sq. mt		
S. No	Item description	Qty. recommended per Sq. mt
1	THERMAL PAPER IN JUMBO ROLL(70gsm+/-10%)	1.04 Sq. meter

2	ADHESIVE (100% SOLID) RUBBER BASED HOT MELT	0.02 Kg
3	SILICON CHEMICAL: A) Silicone resins - Polymer	0.001456 kg
4	B) Catalytic preparations - other - Catalyst	0.000021 kg
5	C) Cross linker	0.0000735 Kg
6	GLASSINE PAPER (60 GSM +/- 10%)	1.04 Sq. meter

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	51 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003690AM25
RA File Number	31AX04000237 AM25
Licence No and Date	3111003985/17/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	52 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	PLASTENE INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003696AM25
RA File Number	08AX04001165 AM25
Licence No and Date	0811012957/17/10/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under

Export Item Name: Paper Poly Bag {Actual Content of Raw material (1) PP Granules 84MT (2) LDPE Granules for lamination 8MT (3)PP Granules for lamination 20MT (4) Paper (55 to 80 GSM& Natural Shed Map litho) 88MT}

Qty; 200MT

Import item:

S. no	Item Description	Qty. recommended
1	PP Granules	89.04 MT
2	LDPE Granules for lamination	8.32 MT
3	PP Granules for lamination	20.8 MT
4	Paper (55 to 80 GSM & Natural Shed Map litho)	91.52 MT

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	53 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003839AM25
RA File Number	52AX04000228 AM25
Licence No and Date	5211010460/24/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

- Size, drawing and Grams per Square Meter (GSM) of cup and giving Computer Added Design (CAD) of the making cup.
- To give Grams per Square Meter (GSM) of import item and reason for not indicating LDPE coated Cup in export description.
- Calculation based on Computer Added Design (CAD) of the export item indicating net content of each import item and wastage separately with justification of wastage.

The case stands deferred.

Case No.	54 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003849AM25
RA File Number	52AX04000222 AM25
Licence No and Date	5211010466/24/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and taking cue from recommendation of the Department of Biotechnology letter No-PID-13011(15)/1/2021-PPB-DBT (14648 DATED 29.09.2025), and based on technical authority, the committee decided to fix the norms as under:

Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
PARAHIT-F DEVICE TEST KIT [1 KIT FOR 25 TESTS] RAPID DIAGNOSTICS TEST KIT	12502500 Nos.Test (500100 kits) (1kit for 25 tests)	1	ANTI MOUSE IgG GOAT	10.863 Grams
		2	MAB TO P FALCIPARUM FOR NCM MALARIA K	3.647 Grams
		3	MAB FOR P FALCIPARUM COLLOIDAL GOLD REAGENT	1.711 Grams
		4	MOUSE IgG PURIFIED	0.856 Grams
		5	CONJUGATE RELEASING PAD GR-6615-21MM X 500 FT PARAH	167811 Feet
		6	CONJUGATE RELEASING PAD10MM, GRADE 6615	167811 Feet
		7	SAMPLE PAD GRADE 238 SIZE 12MM X 100M	55567 Meter
		8	ABSORBENT PAD FOR RAPID TEST22MM X 50 MTR-CF5	55567 Meter
		9	DIS SAFTY SEAL LANCETS [PACK OF 25]	1,25,02,500 Nos.

			& [PACK OF 10]	
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	55 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	FIRE SAFETY DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003907AM25
RA File Number	05AX04002397 AM25
Licence No and Date	0511028606/28/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Certificate of Analysis (COA)report indicating composition of each export item. • To indicate quantity of export item in production/consumption data in Kg terms (Not in liter). • Based on composition, to calculate the requirement of raw materials. The case stands deferred	

Case No.	56 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	YUSHA CERAMICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003912AM25
RA File Number	05AX04002108 AM25
Licence No and Date	0511028617/28/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • The size/dimension, quality indicating material of make of both import and export of Mugs. • Production of export item vis-a vis consumption of import item for the last three years duly certified by Chartered	

Accountant.

The case stands deferred.

Case No.	57 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003917AM25
RA File Number	31AX04000354 AM24
Licence No and Date	3111004018/28/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	58 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	HP ADHESIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003976AM25
RA File Number	03AX04002695 AM25
Licence No and Date	0311038435/04/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • % net content of fumed silica in export. The case stands deferred.	

Case No.	59 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004145AM25
RA File Number	04AX04000740 AM25
Licence No and Date	0411008566/14/11/2024
Norms Committee Decision: The Committee considered the case as per the agenda and observed that the natureof the export item, i.e., <i>BERGAMOT FLAVOUR</i>, has not been clearly specified in the documents submitted, particularly whether it is intended for use as a perfumery item or as a flavouring agent, which is required for compliance with the provisions(list of ineligible item under self-declaration) of Para 4.11 of FTP-2023. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee decided to request the firm to appear for a personal hearing along with all relevant technical documents to explain the case. The case stands deferred.	

Case No.	60 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00004187AM25		
RA File Number	03AX04004167 AM25		
Licence No and Date	0311038786/18/11/2024		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	61 / NC/4/MEET/Dec/202526/16										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026										
HQ File Number	HQRNORM APPLY 00004190AM25										
RA File Number	03AX04004166 AM25										
Licence No and Date	0311038787/18/11/2024										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><th>Export description</th><th>Qty</th><th>Import Description</th><th>Qty. recommended</th></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	62 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004194AM25
RA File Number	03AX04004168 AM25
Licence No and Date	0311038790/18/11/2024
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	63 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004198AM25
RA File Number	03AX04004169 AM25
Licence No and Date	0311038798/18/11/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	64 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004220AM25
RA File Number	34AX04000709 AM25
Licence No and Date	3411005678/19/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Certificate of Analysis (COA) report of Import item, indicating composition of Zinc Ash/ Zinc SKIMMING. • Calculation of the requirement of Zinc Ash / Zinc SKIMMING for the manufacture of Zinc Oxide, giving chemical reaction with yield of process. • In the manufacturing process both Zinc Metal Ingots and Zinc Ash fine (for making Zinc Oxide) have shown and whether Zinc Metal Ingots is separately sold (if so, then to give commercial value) or also used for making Zinc Oxide, the details are to be given. The case stands deferred.	

Case No.	65 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004255AM25
RA File Number	13AX04000270 AM25
Licence No and Date	1311003487/20/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to appear for personal hearing via virtual mode with sample to explain the case. The case stands deferred.	

Case No.	66 / NC/4/MEET/Dec/202526/16										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026										
HQ File Number	HQRNORM APPLY 00004280AM25										
RA File Number	03AX04004223 AM25										
Licence No and Date	0311038917/21/11/2024										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><td>Export description</td><td>Qty</td><td>Import Description</td><td>Qty. recommended</td></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Heavy Naphtha</td><td>0.9783 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	67 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004281AM25
RA File Number	03AX04004226 AM25
Licence No and Date	0311038918/21/11/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	68 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004282AM25
RA File Number	03AX04004225 AM25
Licence No and Date	0311038919/21/11/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	69 / NC/4/MEET/Dec/202526/16
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Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00004283AM25		
RA File Number	03AX04004224 AM25		
Licence No and Date	0311038920/21/11/2024		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	70 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	GENUINE FILTER & FABRICS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004293AM25
RA File Number	56AX04000772 AM24
Licence No and Date	5611003422/22/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following:	
• Weight and Specification/size with drawing/design of Export item. • Weight and thickness/Grams per Square Meterof import item. • Calculation of requirement of Woven glass with PTFE membrane, indicating net content and wastage separately in KG terms.	
The case stands deferred.	

Case No.	71 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004359AM25
RA File Number	03AX04004241 AM25
Licence No and Date	0311039031/26/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following: • Certificate of Analysis (COA) report of Export and import (also indigenous) items indicating moisture content. • Calculation of requirement of raw materials based on composition in Certificate of Analysis (COA) report indicating net content and wastage separately. The case stands deferred.	

Case No.	72 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	INCOM KITS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004367AM25
RA File Number	04AX04000808 AM25
Licence No and Date	0411008625/26/11/2024
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to an engineering item, for which Norms Committee-2 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-2 for fixation of norms. The case stands deferred	

Case No.	73 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	FEROLITE JOINTINGS LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004371AM25
RA File Number	05AX04002832 AM25
Licence No and Date	0511029234/27/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	74 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004394AM25
RA File Number	30AX04000457 AM25
Licence No and Date	0511029272/28/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	75 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004395AM25

RA File Number	30AX04000459 AM25
Licence No and Date	0511029273/28/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	76 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004405AM25
RA File Number	13AX04000281 AM25
Licence No and Date	1311003501/28/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	77 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004443AM25
RA File Number	03AX04004343 AM25
Licence No and Date	0311039177/29/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export item: PAPERROPE-HANDLE FOR BAG (40GSMT060GSM (Net Content for Export of Paper Rope-Handle	

for bag 294117.65Kgs is 294117.65 x 1.02=300000.00 kgs of Import)

Qty.: 45388526 Numbers

Import Item: PAPER ROPE (40GSM TO 60GSM)

Qty.: 300000 Kg

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	78 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00004446AM25		
RA File Number	03AX04004309 AM25		
Licence No and Date	0311039181/29/11/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export Item	Qty	Import item	Qty. Recommended
SODIUM IODIDE/BP/USP	1 Kg	IODINE	0.863 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	79 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004447AM25
RA File Number	03AX04004308 AM25
Licence No and Date	0311039182/29/11/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Qty	Import item	Qty. Recommended
SODIUM IODIDE/BP/USP	1 Kg	IODINE	0.863 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	80 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004461AM25
RA File Number	03AX04004365 AM25
Licence No and Date	0311039192/30/11/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	81 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026

and Date			
HQ File Number	HQRNORM APPLY 00004462AM25		
RA File Number	03AX04004364 AM25		
Licence No and Date	0311039193/30/11/2024		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	82 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00004463AM25		
RA File Number	03AX04004363 AM25		
Licence No and Date	0311039194/30/11/2024		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	83 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00004464AM25		
RA File Number	03AX04004357 AM25		
Licence No and Date	0311039195/30/11/2024		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	84 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004465AM25
RA File Number	03AX04004362 AM25
Licence No and Date	0311039196/30/11/2024
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	85 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004466AM25
RA File Number	03AX04004367 AM25
Licence No and Date	0311039197/30/11/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	86 / NC/4/MEET/Dec/202526/16										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026										
HQ File Number	HQRNORM APPLY 00004467AM25										
RA File Number	03AX04004358 AM25										
Licence No and Date	0311039198/30/11/2024										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><th>Export description</th><th>Qty</th><th>Import Description</th><th>Qty. recommended</th></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	87 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	SHIVTEK SPECHEMI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004513AM25
RA File Number	05AX04002881 AM25
Licence No and Date	0511029368/03/12/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Export Item	Quantity	Import item	Qty. Recommended
Chlorinated Paraffin (Chlorine Content 41%-45%)	1 MT	ALPHA OLEFIN AND OR PARAFFIN (C9-C30)	0.57 MT
		HEAT STABLIZER	0.01 MT

Case No.	88 / NC/4/MEET/Dec/202526/16										
Case Status	Case Approved										
Party Name	KANPUR PLASTIPACK LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026										
HQ File Number	HQRNORM APPLY 00004531AM25										
RA File Number	06AX04000364 AM25										
Licence No and Date	0611003168/04/12/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td rowspan="2">UV MASTERBATC HUV MASTERBATCH (Having Net Contents of 400000 Kgs. of POLYPROPYLENE GRANULES and 100000 Kgs. of U.V. STABILSER)</td><td rowspan="2">500000 Kg</td><td>POLYPROPYLENE GRANULES</td><td>412000 kg.</td></tr><tr><td>U.V. STABILSER</td><td>103000 kg.</td></tr></table>		Export Item	Quantity	Import item	Qty. Recommended	UV MASTERBATC HUV MASTERBATCH (Having Net Contents of 400000 Kgs. of POLYPROPYLENE GRANULES and 100000 Kgs. of U.V. STABILSER)	500000 Kg	POLYPROPYLENE GRANULES	412000 kg.	U.V. STABILSER	103000 kg.
Export Item	Quantity	Import item	Qty. Recommended								
UV MASTERBATC HUV MASTERBATCH (Having Net Contents of 400000 Kgs. of POLYPROPYLENE GRANULES and 100000 Kgs. of U.V. STABILSER)	500000 Kg	POLYPROPYLENE GRANULES	412000 kg.								
		U.V. STABILSER	103000 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP											

Case No.	89 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00004537AM25		
RA File Number	03AX04004474 AM25		
Licence No and	0311039314/04/12/2024		

Date			
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	90 / NC/4/MEET/Dec/202526/16										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026										
HQ File Number	HQRNORM APPLY 00004539AM25										
RA File Number	03AX04004475 AM25										
Licence No and Date	0311039315/04/12/2024										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><th>Export description</th><th>Qty</th><th>Import Description</th><th>Qty. recommended</th></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	91 / NC/4/MEET/Dec/202526/16										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026										
HQ File Number	HQRNORM APPLY 00004540AM25										
RA File Number	03AX04004473 AM25										
Licence No and Date	0311039317/04/12/2024										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><td>Export description</td><td>Qty</td><td>Import Description</td><td>Qty. recommended</td></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	92 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004541AM25
RA File Number	03AX04004471 AM25
Licence No and Date	0311039318/04/12/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5–C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	93 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	CLEAN FINO-CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004570AM25
RA File Number	31AX04000296 AM25
Licence No and Date	3111004163/05/12/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	94 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004579AM25
RA File Number	03AX04004384 AM25
Licence No and Date	0311039369/06/12/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Qty	Import item	Qty. Recommended
SODIUM IODIDE/BP/USP	1 Kg	IODINE	0.863 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	95 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004637AM25
RA File Number	03AX04004526 AM25
Licence No and Date	0311039452/09/12/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	96 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004730AM25
RA File Number	03AX04004585 AM25
Licence No and Date	0311039567/12/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	97 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004767AM25
RA File Number	10AX04000229 AM25
Licence No and Date	1011002831/13/12/2024
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	98 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004845AM25
RA File Number	03AX04004681 AM25
Licence No and	0311039716/17/12/2024

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	99 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004882AM25
RA File Number	13AX04000304 AM25
Licence No and Date	1311003545/18/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm's representative appeared for Personal hearing and explained the case. After detailed deliberation, the committee advise the firm to firm the following: • Actual export description supported by Certificate of Analysis (COA) of export item. • Composition of export item indicating indigenous item also. • Complete and balance chemical reaction indicating molar weight of each reactant and product and 3% yield of reaction. The case stands deferred.	

Case No.	100 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00004975AM25
RA File Number	03AX04004744 AM25
Licence No and Date	0311039826/23/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and	

comment of technical authority.

The case stands deferred.

Case No.	101 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00005108AM25
RA File Number	03AX04004883 AM25
Licence No and Date	0311039978/27/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • A balanced chemical reaction indicating molecular weight of reactants & products and yield. • To indicate indigenous items and to fill accordingly in 4 E table. • The commercial value of by products, obtained, if any, during processing. • Calculation of requirement of import items based on chemical reaction and yield. The case stands deferred.	

Case No.	102 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00005180AM25
RA File Number	05AX04003139 AM25
Licence No and Date	0511029949/30/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item Name: PAPER BAGS MADE OF KRAFT PAPER GSM: -50-120 +-10%	

Qty.; 38095 Kg

Import Item; KRAFTPAPER (GSM:50-120 +-10PERCENT)

Qty. allowed; 39618.8 Kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	103 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00005870AM25
RA File Number	03AX04005479 AM25
Licence No and Date	0311040748/27/01/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	104 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00005871AM25

RA File Number	03AX04005478 AM25		
Licence No and Date	0311040749/27/01/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	105 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00006097AM25		
RA File Number	03AX04005725 AM25		
Licence No and Date	0311041184/10/02/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	106 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00006098AM25		
RA File Number	03AX04005726 AM25		
Licence No and Date	0311041186/10/02/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	107 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006099AM25
RA File Number	03AX04005728 AM25
Licence No and Date	0311041187/10/02/2025
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	108 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006100AM25
RA File Number	03AX04005749 AM25
Licence No and Date	0311041188/10/02/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	109 / NC/4/MEET/Dec/202526/16										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026										
HQ File Number	HQRNORM APPLY 00006101AM25										
RA File Number	03AX04005739 AM25										
Licence No and Date	0311041189/10/02/2025										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><td>Export description</td><td>Qty</td><td>Import Description</td><td>Qty. recommended</td></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	110 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006102AM25
RA File Number	03AX04005729 AM25
Licence No and Date	0311041190/10/02/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	111 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006103AM25
RA File Number	03AX04005738 AM25
Licence No and Date	0311041191/10/02/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	112 / NC/4/MEET/Dec/202526/16
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Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00006104AM25		
RA File Number	03AX04005737 AM25		
Licence No and Date	0311041192/10/02/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	113 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006105AM25
RA File Number	03AX04005735 AM25
Licence No and Date	0311041193/10/02/2025
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data. It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:	

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	114 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00006106AM25		
RA File Number	03AX04005732 AM25		
Licence No and Date	0311041194/10/02/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	115 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00006107AM25		

RA File Number	03AX04005731 AM25		
Licence No and Date	0311041195/10/02/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	116 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00006315AM25		
RA File Number	03AX04005946 AM25		
Licence No and Date	0311041510/20/02/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	117 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00006316AM25		
RA File Number	03AX04005945 AM25		
Licence No and Date	0311041514/20/02/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	118 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006317AM25
RA File Number	03AX04005944 AM25
Licence No and Date	0311041515/20/02/2025
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	119 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006333AM25
RA File Number	03AX04005951 AM25
Licence No and Date	0311041526/21/02/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	120 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00006334AM25		
RA File Number	03AX04005950 AM25		
Licence No and Date	0311041527/21/02/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	121 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006335AM25
RA File Number	03AX04005952 AM25
Licence No and Date	0311041528/21/02/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are	

generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	122 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006336AM25
RA File Number	03AX04005949 AM25
Licence No and Date	0311041529/21/02/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	123 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved

Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00006337AM25		
RA File Number	03AX04005947 AM25		
Licence No and Date	0311041530/21/02/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	124 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006338AM25
RA File Number	03AX04005953 AM25
Licence No and Date	0311041531/21/02/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:	

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	125 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00006343AM25		
RA File Number	03AX04005948 AM25		
Licence No and Date	0311041539/21/02/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	126 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00006835AM25		

RA File Number	03AX04006479 AM25		
Licence No and Date	0311042412/24/03/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	127 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00006836AM25		
RA File Number	03AX04006482 AM25		
Licence No and Date	0311042413/24/03/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	128 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00006837AM25		
RA File Number	03AX04006481 AM25		
Licence No and Date	0311042414/24/03/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	129 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006838AM25
RA File Number	03AX04006480 AM25
Licence No and Date	0311042415/24/03/2025
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	130 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00006839AM25
RA File Number	03AX04006478 AM25
Licence No and Date	0311042416/24/03/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	131 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000022AM26
RA File Number	03AX04006716 AM25
Licence No and Date	0311042750/01/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Individual use and qty of lauric acid. • Distilled Fatty Acid in the chemical reaction with stoichiometric balance. The case stands deferred.	

Case No.	132 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000023AM26
RA File Number	03AX04006715 AM25
Licence No and Date	0311042752/01/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • % Blend of different surfactants in export. • Material balance for each surfactant used in export. The case stands deferred.	

Case No.	133 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000056AM26
RA File Number	03AX04006722 AM25
Licence No and Date	0311042775/02/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • % Blend of different surfactants in export. • Material balance for each surfactant used in export. The case stands deferred.	

Case No.	134 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000073AM26
RA File Number	03AX04006653 AM25
Licence No and Date	0311042797/02/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Complete material balance and calculation sheet to arrive the quantity of import asked on the basis of mol weight. • % yield at every stage of reaction. The case stands deferred.	

Case No.	135 / NC/4/MEET/Dec/202526/16
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Case Status	Case Deferred
Party Name	SKAPS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000236AM26
RA File Number	04AX04000020 AM26
Licence No and Date	0411009467/15/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • To indicate weight of Export item in kg terms. • Net import and indigenous content in each export item and accordingly, to fill 4 E table for both imported and indigenous items.. • The import of various items- (Fiberglass fabric rolls, Other Palates, Sheets, Film, Foil And Strip, Of Plastics – Cellular) in one head could not be understood, it is to be clarified. (HS Code 7019 covers only Glass fibre and article thereof-therefore to submit Bill of Entry of import item). • Proper Manufacturing process, starting from highlighting raw materials to end process and also End use of each export item. The Case stands deferred.	

Case No.	136 / NC/4/MEET/Dec/202526/16	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026	
HQ File Number	HQRNORM APPLY 00000465AM26	
RA File Number	05AX04000240 AM26	
Licence No and Date	0511032147/25/04/2025	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: Modified Lignite		
Qty.: 1134000 Kg		
Import Items;		
S. No	Item description	Qty. recommended per 1000 kg
1	Humic Powder	900 kg

2	Dehydrogenated Tallow Dimethyl Ammonium Chloride	258.93 Kg
3	Tall Oil Fatty Acid (Free Fatty Acid Min 95%)	10.0 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP		

Case No.	137 / NC/4/MEET/Dec/202526/16	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026	
HQ File Number	HQRNORM APPLY 00000466AM26	
RA File Number	05AX04000241 AM26	
Licence No and Date	0511032148/25/04/2025	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: Cement Additive (Oil well Chemical)		
Qty.; 226800 Kg		
Import Items.		
S. No	Item description	Qty. recommended per 1.0 kg
1	Microsilica	0.880 kg
2	Sepiolite Clay	0.178 Kg
3	Diutan Gum	0.0223 Kg
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	138 / NC/4/MEET/Dec/202526/16	
Case Status	Case Deferred	

Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000504AM26
RA File Number	03AX04000388 AM26
Licence No and Date	0311043352/28/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Specific chemical name of export and % active content in export. The case stands deferred.	

Case No.	139 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000743AM26
RA File Number	02AX04000081 AM26
Licence No and Date	0211008669/09/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

Case No.	140 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000808AM26
RA File Number	52AX04000019 AM26
Licence No and Date	5211013517/14/05/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to refer the case to Department of Biotechnology for examination and comment.

The case stands deferred.

Case No.	141 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000827AM26
RA File Number	52AX04000020 AM26
Licence No and Date	5211013549/15/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to refer the case to Department of Biotechnology for examination and comment. The case stands deferred.	

Case No.	142 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000828AM26
RA File Number	52AX04000021 AM26
Licence No and Date	5211013551/15/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to refer the case to Department of Biotechnology for examination and comment. The case stands deferred.	

Case No.	143 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	PINNACLE PACKS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00000893AM26
RA File Number	05AX04000419 AM26
Licence No and Date	0511032668/19/05/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: • Manufacturing process in detail, indicating stage wise wastage of making cups with drawing/design and photograph. • Justification of wastage (32.85% of paper) with calculation of requirement of paper of different sizes of cups (giving actual sizes of cups and justification of high wastage of paper. • Calculation of actual coating of LDPE and its requirement with justification of wastage 34.49%. • Efficiency with yield calculation of CAD, given in the application. The case stands deferred.	

Case No.	144 / NC/4/MEET/Dec/202526/16								
Case Status	Case Approved								
Party Name	GENERAL CROP SCIENCE								
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026								
HQ File Number	HQRNORM APPLY 00001154AM26								
RA File Number	05AX04000707 AM26								
Licence No and Date	0511032986/29/05/2025								
Norms Committee Decision:									
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:									
<table><tr><th>Export Item</th><th>Qty</th><th>Import item</th><th>Qty. Recommended</th></tr><tr><td>Picoxystrobin 250 g/l SC (Picoxystrobin 25% SC)</td><td>1 Liter</td><td>Picoxystrobin Technical 98% w/w min.</td><td>0.2525 kg.</td></tr></table>		Export Item	Qty	Import item	Qty. Recommended	Picoxystrobin 250 g/l SC (Picoxystrobin 25% SC)	1 Liter	Picoxystrobin Technical 98% w/w min.	0.2525 kg.
Export Item	Qty	Import item	Qty. Recommended						
Picoxystrobin 250 g/l SC (Picoxystrobin 25% SC)	1 Liter	Picoxystrobin Technical 98% w/w min.	0.2525 kg.						
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.									

Case No.	145 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	FINSTER BLACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001526AM26
RA File Number	03AX04001057 AM26
Licence No and Date	0311044864/17/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Details of byproducts, its quantity and commercial value duly supported by invoices to offset the values. The case stands deferred.	

Case No.	146 / NC/4/MEET/Dec/202526/16
Case Status	Case Deferred
Party Name	AMITEX AGRO PRODUCT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00001586AM26
RA File Number	03AX04001197 AM26
Licence No and Date	0311044957/20/06/2025
Norms Committee Decision: The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms. The case stands deferred.	

Case No.	147 / NC/4/MEET/Dec/202526/16
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Case Status	Case Approved		
Party Name	PETRA INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00002174AM26		
RA File Number	08AX04000646 AM26		
Licence No and Date	0811015614/18/07/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export description	Qty	Import Description	Qty. recommended
GLASS MICROSPHERE (Net content of import item 75000 Kg)	75000 kg.	RAW GLASS SPHERE (microsphere)	75000 Kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	148 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	GSP CROP SCIENCE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00002368AM26		
RA File Number	08AX04000714 AM26		
Licence No and Date	0811015714/29/07/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:			
Export description	Qty	Import Description	Qty. recommended
CHLORPYRIPHOS 48% EC	1 Ltr.	3,5,6-TRICHLOROPYRIDIN-2-OL SODIUM (NA-TCP)	0.324 kg.
		DIETHYL THIOPHOSPHORYL CHLORIDE (DETCL)	0.284 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	149 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00002776AM26		
RA File Number	03AX04002532 AM26		
Licence No and Date	0311046663/20/08/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	150 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003002AM26
RA File Number	03AX04002817 AM26
Licence No and Date	0311047033/03/09/2025
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	151 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003003AM26
RA File Number	03AX04002814 AM26
Licence No and Date	0311047034/03/09/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).

During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	152 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00003004AM26		
RA File Number	03AX04002818 AM26		
Licence No and Date	0311047035/03/09/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	153 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003005AM26
RA File Number	03AX04002819 AM26
Licence No and Date	0311047036/03/09/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are	

generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	154 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003006AM26
RA File Number	03AX04002816 AM26
Licence No and Date	0311047037/03/09/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	155 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00003007AM26		
RA File Number	03AX04002820 AM26		
Licence No and Date	0311047038/03/09/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	156 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00003008AM26		
RA File Number	03AX04002821 AM26		
Licence No and Date	0311047039/03/09/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended

REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	157 / NC/4/MEET/Dec/202526/16										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026										
HQ File Number	HQRNORM APPLY 00003009AM26										
RA File Number	03AX04002822 AM26										
Licence No and Date	0311047040/03/09/2025										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).											
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><th>Export description</th><th>Qty</th><th>Import Description</th><th>Qty. recommended</th></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Full Range Naphtha)</td><td>0.9960 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	158 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	CARYSIL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00003266AM26		
RA File Number	03AX04003022 AM26		
Licence No and	0311047374/16/09/2025		

Date	
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • % Wastage given is on net weight of import item. • Pl provide % wastage claimed for each import item on weight of export product. The case stands deferred.	

Case No.	159 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00003785AM26		
RA File Number	03AX04003583 AM26		
Licence No and Date	0311048331/16/10/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	160 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		

and Date			
HQ File Number	HQRNORM APPLY 00003820AM26		
RA File Number	03AX04003585 AM26		
Licence No and Date	0311048361/17/10/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	161 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00003821AM26		
RA File Number	03AX04003584 AM26		
Licence No and Date	0311048362/17/10/2025		
Norms Committee Decision:			
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.			
It was further observed that three steps are involved in producing the final product—REFORMATE (C4–C10) from Full Range Naphtha(C5-C12):(a)Naphtha Splitter,(b) Unionfining, (c) Platforming (Reforming).			
During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:			
Export description	Qty	Import Description	Qty. recommended

REFORMATE	1 kg.	Full Range Naphtha)	0.9960 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	162 / NC/4/MEET/Dec/202526/16										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026										
HQ File Number	HQRNORM APPLY 00003822AM26										
RA File Number	03AX04003587 AM26										
Licence No and Date	0311048364/17/10/2025										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><th>Export description</th><th>Qty</th><th>Import Description</th><th>Qty. recommended</th></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Heavy Naphtha</td><td>0.9783 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	163 / NC/4/MEET/Dec/202526/16		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026		
HQ File Number	HQRNORM APPLY 00003823AM26		
RA File Number	03AX04003589 AM26		
Licence No and Date	0311048365/17/10/2025		

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	164 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003824AM26
RA File Number	03AX04003590 AM26
Licence No and Date	0311048366/17/10/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.

It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	165 / NC/4/MEET/Dec/202526/16										
Case Status	Case Approved										
Party Name	RELIANCE INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026										
HQ File Number	HQRNORM APPLY 00003825AM26										
RA File Number	03AX04003591 AM26										
Licence No and Date	0311048367/17/10/2025										
Norms Committee Decision:											
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.											
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:											
<table><tr><td>Export description</td><td>Qty</td><td>Import Description</td><td>Qty. recommended</td></tr><tr><td>REFORMATE</td><td>1 kg.</td><td>Heavy Naphtha</td><td>0.9783 kg.</td></tr></table>				Export description	Qty	Import Description	Qty. recommended	REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.
Export description	Qty	Import Description	Qty. recommended								
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.								
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.											

Case No.	166 / NC/4/MEET/Dec/202526/16
Case Status	Case Approved
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 16 and 09/01/2026
HQ File Number	HQRNORM APPLY 00003826AM26
RA File Number	03AX04003592 AM26
Licence No and Date	0311048370/17/10/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm had submitted a detailed manufacturing process along with three-year average consumption and production data.	
It was further observed that two steps are involved in producing the final product—REFORMATE (C4–C10) from Heavy Naphtha(C7-C12):(a)Unionfining, and(b) Platforming (Reforming).During these processes, by-products and co-products are	

generated, which have significant commercial value. After offsetting the values of these by-products and co-products based on international pricing, and following thorough examination and discussion, as well as the recommendations of the Technical Authority, the Committee decided to fix the norm as under:

Export description	Qty	Import Description	Qty. recommended
REFORMATE	1 kg.	Heavy Naphtha	0.9783 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.